

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 256 of 2015**

**Dated: 15<sup>th</sup> January, 2016**

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of :**

**Damodar Valley Corporation .....Appellant(s)  
Versus  
Central Electricity Regulatory Commission &Ors.  
.....Respondent(s)**

Counsel for the Appellant (s) : Ms. Anushree Bardhan

Counsel for the Respondent (s) : Mr. S. K. Chaturvedi for R.2  
Mr. R. B. Sharma for R.16

**ORDER**

Mr. R. B. Sharma, learned counsel appearing for respondent No.16 prays for and is granted three weeks time to file counter affidavit/reply to the appeal memorandum, rejoinder be filed within a week thereafter. As per the affidavit of service, filed by the appellant, all the respondents were personally served.

Post the matter for hearing on **24<sup>th</sup> February, 2016.**

**(T. Munikrishnaiah)  
Technical Member**

**(Justice Surendra Kumar)  
Judicial Member**

sh/vg